

these products. Besides, they have also been advised to verify the genuineness, antecedents and capabilities of persons/agencies intending to take up activities under the parallel marketing system and to take appropriate action against persons who have been found indulging in fraudulent and unfair trade practices. Public have also been suitably advised and warned through press releases that they must find out the antecedents, genuineness and capabilities of concerned parallel marketeers before entering into any transaction with them. MRTP Commission also takes action against persons/firms/companies indulging in unfair trade practices. Further, in order to protect their interests and to educate the prospective customers and distributors, etc. about the genuineness and capabilities of the parallel marketeers, a system of rating of parallel marketeers for evaluation of their capabilities, infrastructure network and readiness to carry out professed business and deliver goods and services promised, has been introduced.

(c) The LPG and SKO imported by parallel marketeers during the last three years is as under:

	Figures in TMT	
	LPG	SKO
1993-94	7.1	102.6
1994-95	41.8	602.7
1995-96 (Apr.-Jan.)	51.5	576.6

State-wise figures are not maintained. M/s. Reliance Petroleum and M/s. SPIC have already commissioned their LPG import facilities at Hazira and Tuticorin respectively. Many other parties are in the process of developing their own import facilities for LPG.

Hike in administered prices of Petroleum products

155. SHRI CHATURANAN MISHRA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) whether it is a fact that the Planning Commission has recommended an immediate 15 to 40 percent hike in the administered prices of petroleum products; and

(b) if so, the details thereof and Government's reaction thereto?

THE MINISTER OF STATE OF THE MINISTRY OF PETROLEUM AND NATURAL GAS (CAPT. SATISH SHARMA): (a) No, Sir.

(b) Does not arise.

35th Telephone Adalat

156. SHRI TARA CHARAN MAJUMDAR: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether Mahanagar Telephone Nigam Limited propose to hold its 35th Telephone Adalat on 13th April, 1996;

(b) if so, the details thereof with formalities required for subscribers to participate in it;

(c) whether some time limit for repair of faulty connections have been prescribed by MTNL;

(d) whether some time limit for shifting of telephone connections from one exchange to another or within same exchange has also been prescribed by MTNL;

(e) whether the above cases can also be reported to Telephone Adalat in case time schedule is not adhered to by the officials of MTNL; and

(f) if so, the details thereof and if not, the reasons therefor?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) Yes Sir, in MTNL Delhi we are going to hold 35th Telephone Adalat on 13.4.96.

(d) In case a customer of MTNL Delhi has any pending problem pertaining to service complaint, delay or non-provision of telephone connection, excess billing etc. which remains unresolved inspite of having written at area GM/DGM level, he can send his complaint for redressal through Adalat with copies of supporting letters sent by him to the area/unit to which his case belongs.

(c) As per norms all service complaints are to be attended to by the following day. In case of cable breakdowns or thefts thereof or complicated technical fault, it may take somewhat longer time. However, in all such cases where the telephone fault persists beyond 7 days, rebate in rental is given.

(d) MTNL is following the same norms as fixed by DoT i.e. 15 days for all shift cases.

(e) and (f) Yes Sir. The customer can report the cases in (c) & (d) above to Telephone Adalat provided he has already approached at area level and could not get redressal/satisfaction.

Bomb blasts on Republic Day Celebrations

157. SHRI SUKHILKUMAR SAM-
BHAIJIRAO SHINDE:
SHRIMATI VEENA VERMA:

Will the Minister of HOME AFFAIRS be pleased to state:

(a) whether the Republic Day celebrations this year were marred by a series of bomb-blasts across the country, in Kupwara (J&K), Imphal (Manipur) and Jaipur (Rajasthan);

(b) if so, the details in this regard, indicating the casualties, if any; and

(c) the result of investigations made therein and the follow up action being taken in regard thereto?

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI SYED SIBTEY RAZI): (a) to (c)/

(i) Kupwara (J&K): As per information furnished by the State Government, a bomb blast took place in the DC Office complex, Kupwara (J&K) in the early morning on 26.1.1996. No loss of life/injury was caused due to the blast.

(ii) Imphal (Manipur): As per information furnished by the State Government of Manipur, there were 9 incidents of bomb blasts in the state from 24.1.96 to 26.1.96 in which 2 persons were killed and 4 injured.

(iii) Jaipur (Rajasthan): As per information furnished by the State Government, a bomb exploded in the SMS Stadium, Jaipur, on 26.1.1996. It did not result into any casualty except minor injuries to a labourer.

The concerned state governments have registered cases and further necessary follow-up action is being taken.

Retendering for basic Telecom Services

158. DR. BAPU KALDATE: Will the Minister of COMMUNICATIONS be pleased to state:

(a) whether it is a fact that the retendering for the basic telecom services have evoked poor response;

(b) if so, the reasons therefor; and

(c) the steps contemplated by Government in this regard?

THE MINISTER OF STATE OF THE MINISTRY OF COMMUNICATIONS (SHRI SUKH RAM): (a) and (b) No Sir.

(c) For the uncovered circles fresh bids are being invited.